16.27 hrs.

REPEALING AND AMENDING BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move:

> "That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

This is a non-controversial measure. It is one of those periodical measures by which enactments which have ceased to be in force or have become obsolete or the retention whereof as a separate Act is unnecessary. For instance when an amending Act has been brought into force with the result that the parent Act already stands amended, to retain the amending Act separately on the statute-book becomes unnecessary. Only the bulk of the statute-book gets fattening up without any practical purpose. This is a periodical exercise undertaken every three or four years. It is a slimming process just to keep the figure as beautiful as the figure of Mr. Chandrappan. If there are any formal defects of a purely formal nature in any Act, advantage is taken of this periodical exercise to remove those defects also. Any amendments which are made by such a measure are purely of a non-controversial character. Last time this exercise was gone through in 1974 which covered all the Acts upto 1970. This Bill covers Acts upto 1975. This is a purely non-controversial Bill. I do not think either I or any other hon. Member would really be justified in taking up the valuable time of this august House on a purely formal measure like this. I would, therefore, implore hon. Members to create a precedent by not making any speeches on this non-controversial measure and pass it unanimously.

SHRI K. GOPAL (Karur): If the hon. Minister assures us that he has not introduced anything else in this Bill, we agree to his proposal.

MR. CHAIRMAN: You are expected to know that. As the hon. Minister has said, there is nothing for making a speech. I think I can directly put it to the House.

The question is:

> "That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: There are no amendments.

The question is:

> "That clauses 2 to 4, the First Schedule and the Second Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 to 4, the First Schedule and the Second Schedule were added to the Bill.

MR. CHAIRMAN: The question is:

> "That Clause 1, the Enacting Formula and the Title stand part of the Bill.

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI SHANTI BHUSHAN: I beg to move:

> "That the Bill be passed."

MR. CHAIRMAN: The question is:

> "That the Bill be passed."

The motion was adopted.

14.31 hrs.

SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS (AMENDMENT) BILL—

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, I beg to move†:

> "That the Bill to amend the Suppression of Immoral Traffic in Women and Girls Act, 1956, be taken into consideration."

---

†Moved with the recommendations of the President.

I would like to submit the main principles of this Bill so that the hon. Members will find that this is a very necessary welfare measure. In fact, the original Act was passed by the Parliament in 1956 in pursuance of the International Convention signed at New York on 9th day of May, 1950 for suppression of immoral traffic in women and girls. You will observe, Sir, that prostitution is the worst form of exploitation of women and as an institution it speaks of man's tolerance of this exploitation on an organised level in society. The original Act did not want to ban prostitution altogether because efforts had been made in many countries to ban prostitution but that had not succeeded. In fact, this evil has existed from time immeorial and in some societies prostitution was somewhat rationalised and a high status was given to a section of the prostitutes. You will remember, Sir, that in all ancient Greek cities a section of prostitutes known as hetairai had been very well educated and had taken part in civic activities and were given very high status. In our country also, in some towns ancient times, we find that the prostitutes, at least a section of them, called the *ganokas*, used to enjoy a very high status. In some of the ancient cities, the prostitutes had earned the title of *nagara sobana* that is, the glory of the city, the ornament of the city. Moreover, we find that in some of our ancient temples, prostitutes had acquired religious character and *devdasi* system was continued in some of these temples.

The menace had been attacked in modern times through several legislations. Now when this international body had decided that we should try to stop commercialisation of prostitution rather than banning prostitution altogether, the international convention was signed in New York in 1950. India wanted to adopt the provisions of this Convention and accordingly in 1956 this particular Act was passed. Now in working this Act, we noticed that there had been many lacunae and there were many loopholes which enabled the interested sections in this type of factivity to go scot free and they went ahead with their profession or in support of the profession and it was not possible for the law and order authorities to enforce the Act strictly. Having derived experience of some of the loopholes, the Government discussed the matter at different levels and a Special Committee was set up.

SHRI VAYALAR RAVI (Chirayinkil): Personal experience?

DR. PRATAP CHANDRA CHUNDER): I may inform the hon. Member that I come from the City of Calcutta, where there are numerous prostitutes, and many of them are voters. They are also human beings and they deserve our sympathy and, to some extent, consideration.

As I was telling you, after having noticed some of the lacunae, the government set up the Committee at the instance of the Ministry of Social Welfare. The Committee also noticed some loopholes and ultimately the matter was taken up at the level of the Law Commission. The Law Commission also examined the provisions of the Act and made certain suggestions. Mainly on the basis of these suggestions, this particular Bill has been brought before this House for consideration. I would broadly indicate to the hon. Members the main provisions of this Bill.

In implementing the provisions of the Atc, it was found that adequate man-power was not available for the purpose of helping the authorities dealing with law and order. In order to get additional or adequate man-power, the type of officer who would be involved in implementing the provisions of the Act is proposed to be changed. Under the existing provisions of the Act, special police officers who are to be appointed by the State Governments for dealing with offences under this Act shall not be below the rank of Deputy Superintendent of Police. If a Deputy Superintendent of Police is to be associated

[Dr. Pratap Chandra Chunder]

in the cases of offences coming under this Act, then it will be difficult to implement the provisions of the Act, because he is generally busy with many other serious types of crimes. So, in order to have adequate man-power to deal with this type of offences, it is proposed that the special police officer shall not be below the rank of Inspector of Police. An enabling provision has also been made to empower the District Magistrate to appoint retired police and military officers as special police officers.

Under the existing provisions of the Act, local witnesses are necessary. It is also provided that at least one of them should be a woman. Very often it was found that a local respectable woman was not available and, because of the absence of such a local respectable woman, proceedings could not be started. It is now proposed to widen the scope and provide that a respectable woman from any other locality is sufficient so that this deffiiculty which was created by insistence on the witnesses being from that locality might go.

Under section 10 of the present Act, we had certain provisions about probation, which was done more or less under the old Code of Criminal Procedure of 1898. The Code of Criminal Procedure was changed in 1973. Further, a new Probation of Offenders Act had been passed in 1958. Now it is suggested in this Bill that the Probation of Offenders Act should apply to this Act relating to the suppression of immoral traffic so that instead of sending the unfortunate women to jail, the Judge may consider it fit to keep these women under probation so that they may improve their conduct and not become jail birds in future.

None of these Acts, neither the Criminal Procedure Code Act of 1973 nor the Probation of Offenders Act 1958, would be applicable to Jammu and Kashmir. We have made an alternative provision that if there is a corresponding law in that State, that also may be made applicable here.

Two more important provisions are sought to be introduced here. While it is not possible to ban prostitution altogether under this Act, power is being sought to be conferred upon the State Governments to notify certain areas to be free from prostitution. Under the present Act there is a ban on carrying on prostitution within 200 yards from any place of public religious worship, educational institutions, hospitals, nursing homes etc.

But here we propose to confer more power on the State Governments to notify certain other areas also, keeping in view population and other factors so that at least some areas will be zones free from prostitution. This is a welcome step in my submission because while we cannot ban prostitution altogether, at least certain zones can be kept free from prostitution at the discretion of the State Government.

Then, in the matter of trial under the existing Act, it was noticed that it was a time-consuming process. Some of the offences would take a long time and it would be expensive also. Taking this lacuna in view, interested parties would ultimately see that the quilty people escape punishment. So, it is proposed in this Bill that there should be provision for summary trial, and the appropriate authority, who has been specified in detail in the Bill can have this trial in a summary fashion; but if the magistrate feels from the evidence that fuller trail should be necessary, now that alternative power is also given to the magistrate.

Finally, another important provision is the creation of some special courts so that instead of going to the ordinary court which again will be a time-consuming process and expensive, now the State Government may declare

certain special courts in this matter and frame certain special rules for the purpose so that the trial can be dealt with very quickly.

These are some other important matters which are provided in this Bill and I strongly recommend to this honourable august House that this Bill may be passed so that we can plug the loopholes contained in the existing Act.

MR. CHAIRMAN: Motion moved:

"That the Bill to amend the Suppression of Immoral Traffic in Women and Girls Act, 1956, be taken into consideration."

SHRI P. RAJAGOPAL NAIDU (Chittoor): Sir, when I was studying in our College at Anantapur, when we had taken up the subject of Statistics, we had been asked by our professor to conduct two surveys. One is, the reasons for getting addicted to drinking and the other is on why girls and others are becoming prostitutes. Sir, in Anantapur we had surveyed 272 huts. At that time the prostitutes used to live in huts. We inquired into the matter. 90 per cent of them became prostitutes because of poverty, and there, our conclusion then was that unless this poverty of the people is eradicated, prostitution will remain there in our country. Even today the position is the same. The people below the poverty line are increasing and therefore, prostitution is also increasing. At that time it was in the huts. Now it is in the lodges concentrated in towns and cities. Many people who can invest money are bringing these girls and popularising this prostitution and earning lakhs of rupees. If we take, for example, Tirupathi, which is a holy place and which is renowned internationally, we are having several lodges numbering nearly 100 wherein prostitution is being practised, and therefore, eradication of prostitution is becoming very difficult. Of course this Act is existing. In spite of this Act, nothing has been done to control it.

What is the reason? The reason is that there is corruption among the police officials. The police people are colluding with the investors and the lodge-owners and encouraging this prostitution. Of course, it is a good thing that the Minister is changing the Act so that the higher official is invested with powers of charging these prostitutes, but unless the character of the officials is changed, is it possible to implement even this legislation, even this amending Act?

Not only does it exist in the cities, but it is growing further. Some girls are being taken and sold in big cities. There was a case recently in Andhra Pradesh. There was a judicial probe, there was commotion. One Punjabi brought three girls and she was selling them, and therefore she was caught. She was bringing them from the villages to Hyderabad for the purpose of prostitution. Therefore, not only are they running the brothel houses, but they are also taking girls from the rural areas to cities for earning money by selling them.

Not only that. Because some countries are becoming affluent, they want girls from our country. It is unfortunate that some of the people are engaged in carrying girls to other countries also, and there they are selling them and getting money. Therefore, how is it possible to arrest this traffic, traffic from rural areas to cities and from cities to other countries? That the Minister has to take into consideration.

I am very glad that he has said that when these unfortunate sisters are rescued from these prostitute homes, they must be on probation. There must be rescue homes and Government has to allot money so as to run them and see that they are given some work. Because they are not able to earn their livelihood, they are taking up prostitution. So, if Government can

[Shri P. Rajagopal Naidu]

give them some work in rescue homes, I think we can better their lives.

The Minister has said that they are carving outsome zones so as to prohibit prostitution in those areas. It is a good thing, but first they must take up the cities Delhi, Bombay, Calcutta-Where the population is growing fast and where this woman-traffic is becoming more. If they can concentrate on certain cities and experiment with this, it is quite possible to remove and to restrict this traffic in minor cities and towns.

I am very glad that he has come up with this legislation. I want its implementation, and I want him to take measures to remove corruption among the officials.

श्री लक्ष्मी नारायण नायक (खजुराहो) : माननीय सभापति जी, माननीय शिक्षा मंत्री महोदय ने जो स्त्री तथा लड़की अनैतिक व्यापार दमन (संशोधन) विधेयक, 1978 रखा है उसका मैं स्वागत करता हूं। इस सम्बन्ध में मैं कहना चाहता हूं कि शिक्षा मंत्री जी ने अभी बयान दिया है कि हम वैश्यावृत्ति को पूरी तरह से नहीं रोक सकते हैं, केवल कुछ ऐसे क्षेत्र हैं जिन पर हम पाबंदी लगा सकते हैं तो यही बात शराबबंदी के बारे में होती है। एक ओर तो शासन चाहता है कि हम शराबबंदी करें लेकिन दूसरी ओर कुछ मोह भी रहता है कि हमें आमदनी भी मिलती जाये। दोनों बातें एक साथ नहीं हो सकतीं। इस लिये मेरा निवेदन है--जब इस शासन में इतने अच्छे विचारों के व्यक्ति हैं, जो वैश्या-वृत्ति को बुरा समझते हैं--तो इस के लिये उन्हें कुछ ऐसे कठोर कदम उठाने चाहियें, जिस से यह समाप्त हो जाये।

अभी एक माननीय सदस्य ने बतलाया कि वैश्या-वृत्ति किस तरह से पनपती है। यह बात सही है कि यह गरीबी के कारण, जब किसी महिला के पास साधन न हो, उसे साधन जुटाने के लिये बाध्य हो कर ऐसा करना पड़ता है। मेरा निवेदन है कि जहां-जहां इस तरह से वैश्या-वृत्ति पनप रही है, शासन वहां सर्वेक्षण कराये और उन महिलाओं और लड़कियों को जो इस ओर जा रही हैं--उन को काम देने की प्रेरणा देनी चाहिये। वैश्या-वृत्ति पुलिस से भी ताल्लुक रखती है और दूसरी ओर जो साधन देने की मशीनरी है--उस से भी ताल्लुक रखी है। इस लिये सर्व-प्रथम हमें इस का सर्वेक्षण करना चाहिये कि किन-किन क्षेत्रों में और कहां-कहां यह वैश्या-वृत्ति पनप रही है। इस को रोकने के लिये वहां पुलिस के द्वारा और दूसरे विभागों के द्वारा उन को साधन दिये जायें और ऐसे प्रयत्न होने चाहिये--ताकि इस को आगे बढ़ने से रोका जा सके।

इस में कहा गया है यदि इस कानून को सभी जगह लागू नहीं कर सके--तो सार्वजनिक स्थानों में, धार्मिक स्थानों में, परिचर्या गृहों में, छात्रावासों में, अस्पतालों में, ऐसे उन सभी क्षेत्रों में जहां इस पाबन्दी को लगा सकते हैं, वहां पर लगायेंगे। मैं चाहता हूं कि इस के लिये कोई विशेष क्षेत्र ही सीमित न रखा जाय, बल्कि सारे भारतवर्ष में इस को रोकने के लिये इस कानून को लागू किया जाये। चाहे कोई महिला हो या लड़की हो या कोई भी व्यक्ति हो जो इसे प्रोत्साहन देता है या इस के पनपाने में मदद करता है--उन सब को दंड मिलना चाहिये। हमारा भारत एक चरित्रवान देश है, इस देश की महानता इसी बात में छुपी है--लेकिन फिर भी कई शहरों में, कई क्षेत्रों में यह चीज पनप रही है और इस को मिटाने में हम अभी तक समर्थ नहीं हो सके हैं। मैं चाहता हूं कि शिक्षा मंत्री इस मामले में बहुत सख्त कदम उठायें तथा इस को समाप्त करने के लिये हम को हर तरह के उपाय सोचने चाहियें।

इस में कहा गया है कि तीन मास तक की सजा दी जायगी। मेरा निवेदन है कि जो महिला या लड़की इस प्रवृत्ति को अपनाती है, उस के लिये तीन महीने की दंड की अवधि बहुत कम है, उस को इस से ज्यादा सजा मिलनी चाहिये।

इस बिल में कुछ सुधार संस्थाओं का भी जिक्र किया गया है। न्यायालय यदि चाहे तो उन को कारावास के बजाय सुधार संस्थाओं में भी भेज सकता है। यह बात तो ठीक है, लेकिन हमें यह भी देखना होगा--बहुत से आश्रम ऐसे हैं, जिन का ऊपरी ढांचा देखने में तो बहुत अच्छा है, ऐसा मालूम होता है कि वहां महिलाओं का संरक्षण हो ता है, लेकिन दूसरी तरफ उन के अन्दर भी पाप होता है, उन के अन्दर भी दुराचार होता है। अपने स्वार्थों को सिद्ध करने के लिये इस तरह के आश्रम बना लिये जाते हैं। मैं चाहता हूं कि इसी तरह की गलत संस्थाओं में, गलत आश्रमों में उन को न भेज कर सही आश्रमों में भेजा जाये। इस तरह के आश्रम केवल सरकार से पैसा लेने के लिये बनाये जाते हैं। इस लिये मैं शिक्षा मंत्री जी से कहूंगा कि जो सही संस्थायें हैं उन्हीं को सौंपा जाये दूसरों को न सौं। जाये, ताकि उन बहनों का आचरण ठीक बन सके, उन में कुछ सुधार हो सके।

धारा 16 और 17 में लड़कियों को छुड़ाने के बारे में कहा गया है। मेरा निवेदन है कि जो बहनें किसी के गठबन्धन से छुड़ा ली जांय, उन को ऐसी जगह रखा जाय, जहां पर उनका सुधार हो सके। उन को इस तरह का काम सिखाया जाय जिस से वे स्वावलम्बी बन सकें, बाहर आ कर अपनी जीविका अच्छी तरह से चला सकें, और उन के आचरण को देख कर समाज पर अच्छा असर पड़े। ऐसी व्यवस्था होनी चाहिए क्योंकि संस्था में भी रहें और अगर वे स्वावलम्बी न बन सकीं तो बाहर वही रवैया अपना सकती हैं। इसलिए उन को ऐसे काम देने चाहिए, जिस से वे स्वावलम्बी बनें और उन का समाज पर अच्छा असर पड़े और जो वेश्यावृत्ति की प्रवृत्ति है उस को वे छोड़ें।

विशेष न्यायालय की बात की गई है। ठीक है, वे होने चाहिए ताकि जल्दी से जल्दी फैसले हो सकें और सही न्याय वे दे सकें। दूसरी ओर हम ने यह भी देखा है कि अभी भी इस देश में कुछ बड़े आदमी अपनी बुरी प्रवृत्ति के कारण अपने फायदे के लिए कई लड़कियों को भगा ले जाते हैं और अपने चंगुल में फसाते हैं। इस को रोकने में पुलिस निष्क्रिय रहती है और कुछ काम नहीं करती है और उन को पकड़ने में सफल नहीं होती है। इस के कारण गरीब घराने की महिलाओं को ले जाने में आज कई दुष्प्रवृत्ति के आदमी सफल हो जाते हैं और पुलिस अकर्मण्य रहती है। इस तरफ भी शासन को ध्यान देना चाहिए और जो ऐसे गलत आदमी हैं, जो जुल्मी आदमी हैं, जो इस तरह से महिलाओं और बालिकाओं को भगाते हैं, उन के खिलाफ सख्त कार्यवाही होना चाहिए क्योंकि 31 वर्ष की आजादी के बाद भी ये लोग अपनी मनचाही करते हैं और पुलिस से सांठ-गांठ कर के यह काम करते हैं। देहातों में अभी भी यह काम हो रहा है। इसलिए इस ओर भी शासन को सख्त कदम उठाने चाहिए और मैं चाहूंगा कि केवल एक ही क्षेत्र में ही नहीं बल्कि पूरे देश में वेश्यावृत्ति समाप्त हो। इसके लिए भी सख्त कदम उठाने चाहिए क्योंकि यह बहुत ही बुरा काम है। इस चीज को रोकने के लिए हर तरह के साधन जुटाए जाएं और उन को अच्छी शिक्षा दे कर उन का चरित्र बनाया जाए और भारत में एक अच्छी परम्परा कायम हो।

इन शब्दों के साथ मैं इस संशोधन विधेयक का समर्थन करता हूं।

SHRI VAYALAR RAVI (Chirayinkil): Mr. Chairman, Sir, this is a very simple Bill as the hon. Minister has put it. Naturally, the House will extent all the support to it.

Whether prostitution is an evil or a profession is a question to be asked. It is more a profession than an evil. But it has been characterised as an evil even in Hindu mythology and in the Old and the New Testaments. If we go through the Old and the New Testaments, you can see that many punishments have been prescribed. It has been said that there are different kinds and different types of prostitution and different punishment have been citied for each category. The Hindu mythology mentions how it has been in existence. If we look into these things—I do not know whether the fanatics will agree with me or not—you will find that in a way it has been legalised. In one sense, it cannot be called as an evil. It is considered as a human necessity and, even so for diplomatic purposes, as practised by ancient kings and Hindu mythology.

In modern times, many people have made a study of it. In India itself, I believe, many books have come out on the subject. Many studies have been made on the living conditions and the circumstances in which this kind of a thing has spread in big cities. We come across many reports about brokers as to how they apply coercion and force and indulge in these things. In a city, like, Bombay and Calcutta—I do not know much about Delhi—the Minister may be knowing that there are many cases where village girls have been brought there and sold out. The police sometimes makes a raid and the girls say, "We have been brought here and sold out." Such reports are there. Mr. Naidu was telling about a recent case. I remember, there was a big commotion among the people, specially among the student community, in Hyderabad. They demonstrated in front of the State Legislative Assembly demanding the withdrawal of a remark made by a Minister of the Andhra Pradesh Government.

Of course it is a very regrettable remark that he made, but there is one point to be thought over. There are reports of people coming from the Gulf area called Arabs who temporarily marry poor Muslim girls and then go away after two months of stay

[Shri Vayalar Ravi]

with the girl. The man goes away and never comes back. He pays some money to the brothel house and later the condition of the girl who is married to the foreigner becomes pitiable and she is taken to the Bombay city and is sold to the brothel house. This is a very serious matter. Due to their social conditions they are forced to submit to marriage with foreigners and after two months stay they go away I am told there is no law which prevents this kind of marriage with a foreigner. They abandon the girls because the Arab countries never approve of such a marriage they cannot take the girls there because they don't approve of it.

So, I hope the Hon. Minister will consider how this social menace can be prevented. If necessary I hope he will bring up suitable enactment to prevent the foreigners meddling in our society.

Now here, in this Bill, you have made certain provisions, one for a special police officers page 6 suggests the Supreme court has given its consent to it—and the other one is for special police officers page 6 suggests that, due to lack of man-power, the District Magistrate may, if he considers it necessary, entrust this job to a retired police officer or an ex-Service man. But I apprehend, and would like the Hon. Minister to consider whether this will not lead to more corrupt practices and intimidation of the people because our understanding is that there is no lack of police personnel. And supposing a retired police officer or an army officer is appointed, he is not responsible to the Government and he is not responsible to society either. He can only use his authority and power for his own ends. I don't think they will enable the Government to prevent prostitution or help the Government to check it. And I don't know what are the powers that are going to be prescribe—whether he is going to be an independent authority or whether he will have the status of a police officer and can raid houses and arrest people and produce them before the Magistrate etc. This has to be seen from the Rules which you are going to frame. But may I submit to the Minister to consider whether it is necessary or not? My feeling is that it is not necessary. We can leave it to the State Government to use their own man-power which is more responsible.

The other thing is about the special court. I wish the Minister will explain what is the necessity of the special court being instituted. You say that the case has to be disposed of with all speed and it should not be delayed. Does this mean that there are so many cases of prostitution pending today in the court? This, only the criminal law figures can show. But in big cities like Bombay and Calcutta and in Municipal cities, I don't think that such a large number of cases of prostitution are pending. People go there and confess or they go on bail there are not many cases of conviction. So, this provision for a special court will only give the impression that so many cases are pending and so much of prostitution exists in the country and the Government is unbale to cope with the situation. That is the impression that will be created. Anyway, this is a matter for you to decide: I am only asking for an explanation of the necessity for a special court.

As far as immoral traffic is concerned, Mr. Naidu pointed out the compulsions of the people who resort to such a profession. In big cities even by law it is allowed and you only say that it is limited to certain areas. Even today in the big cities it is allowed and so in the villages and other areas also it is going on. We have to think of preventing it not only by law we must try, through social reforms to reduce the number of brothel houses or re-reduce the number of prostitutes. We have to persuade them not to resort to

this profession but to ke to some other profession. I say this because prostitution has become profession. That is the problem. We say a report that, once, in Tokvo, thousands were parading in the street demanding more amenities, making demands on the Government. Here fortunately, so far, there has been no demonstration by the prostitutes. May be, one day in the streets of Calcutta they may parade asking for improvement in their working conditions; they may gherao you, the Minister, because you represent that area. In Bombay also I suspect it may come about one day. During the municipal elections, even big leaders went there; the former Prime Minister walked through that area with folded hands saying 'Namaste' because they become respectable at the time of elections?

17.05 hrs.

[DR. SUSHILA NAYAR *in the Chair*]

It is necessary that, through social reforms and a kind of economic uplift, we persuade these people to get out of the brothel houses. We can reform them and rescue them from the brothel houses. But there is no proposal for that today. Once in a while, the police may raid big hotels and put those people in jail. That is what is happening now in all cities. I want to make a suggestion here. Now, there is a provision in the Bill that a Magistrate can order a police officer to raid a brothel house and produce any girl below 21 years before him. Even a prostitute herself can escape from the custody of the brothel house by putting up an application before a Magistrate. That is a welcome feature. But my suspicion or apprehension is this: how can the girl submit this application? Will any girl in a brothel house be allowed, or be free, to submit such an application before a Magistrate? My apprehension is that she has no chance to do that. Immediately she will be beaten up and killed.

What I want to say is this. You may make this suggestion to the State Governments that periodical visits may be made to the brothel houses, so that the girls there may have private talks with the police officials; or the police officials themselves may interview these girls and ask them whether they want to go away from there and if they want to go away from there, they should be helped. Today there is no such method The police or a competent judicial authority should interview or interrogate these girls in the brothel houses and ask them whether they want to stay there or they want to run away. If they want to run away, please rescue them. The initiative must come from the States. So, far, no such initiative has come from the States. They are only thinking of penal action because they consider this as a criminal offence; they view it more as a criminal offence then as a social reform. I wish your Ministry takes a lead in this and gives directions to the State Governments—not only to treat it as a criminal offence but also consider the aspect of social reform. They can have a periodical interrogation of the girls living in the brothel houses. and if any of them wants to be freed from the clutches of the toutus and pimps she should be freed. You can make use of this provision of making an application before a magistrate to save them from the chains of slavery. This is the sugestion that I want to make and I hope the Minister will make his comments on this.

Lastly I come to the disease that they can spread. I do not know whether it will come under the purview of this. There are provisions for periodical medical check-up of these brothel houses because they can spread the disease, especially among young men of this country. I do not have the statistics at the moment. Even in foreign countries, we hear, it is considered as one of the most epidemic diseases. It was spread by the American Soldiers from Vietnam. Yesterday there

[Shri Vayalar Ravi]

was an occasion; Mr. K. P. S. Menon was speaking; he was telling a story as to what Mr. Khrushchev told him It seems, he told Mr. Khrushchev, "Well, you could eradicate Malaria and other epidemic diseases from the Soviet Union", and to this, Mr. Khrushchev retorted and said, "Not only this but even venereal disease; we could not get the specimen; to get a specimen, we had to go to foreign Embassies." This is what Mr. Khrushchev had said about Soviet Union. In certain countries this virus is spreading....

SHRI A. BALA PAJANOR (Pondicherry): Which Embassy?

SHRI VAYALAR RAVI: Foreign Embassies.

So, it is necessary that we should see that a periodical medical aid and check up must be there. It must be enforced. It must be in the law, but it is not enforced by any authority. When we are speaking about the suppression of immoral traffic, there must be a specific provision. It must be obligatory on the part of the municipal authority or the government or the Police that this medical check up and medical control must be there because prevention is better than cure. Unfortunately, that provision may be there but it is not being enforced. I would like the hon. Minister to kindly look into this and take effective steps beacuse it is necessary to keep our society free from this disease.

With these words I support this Bill. I hope he will see that this profession is minimised and will not consider it as an evil. It may be a human necessity. I will not go into the necessity aspect of it because my wife may be here. The prostitutes also serve the society and they cater to the human necessity of a certain age. So we cannot forget, that aspect also and they may even demonstrate one day for better amenities.

Anyhow I congratulate the Minister and request him to look into the matter. I hope he will look into the other aspects of the matter also and deal with the points that I have raised.

श्री ओम प्रकाश त्यागी (बहराइच) : सभापति महोदय, इस बिल की भावना का तो मैं स्वागत करता हूं, परन्तु इसमें एक अधूरापन देखा गया है। इसका मूल कारण एक है, जब कोई विधेयक बनता है तो सरकार उसकी पूरी जानकारी कर के तब विधेयक सामने लाती है, परन्तु मेरा जहां तक ज्ञान है सरकार ने इस प्रश्न को कि बहिनें वेश्याएं क्यों बनती हैं, वह अपनी रोजी-रोटी के लिये अपना शरीर को बेचती हैं या और कोई कारण है, इस की तरफ ध्यान नहीं दिया। जब तक कारणों का पता न चले, तब तक यदि कोई भी विधेयक बनाया जाये, वह अधूरा रहेगा। यह सिर्फ दिमागी कसरत हो सकती है। आज तक सरकार ने हमारे देश में कोई भी इस प्रकार का कमीशन नहीं बनाया जो वेश्यालयों में जाकर इस प्रकार की जांच करे कि वह क्यों वेश्याएं बनी हैं। उन कारणों को जानने के पश्चात् अगर विधेयक यहां लाया जाता तो वह बहुत अच्छा होता। आप यहां विधेयक लाये हैं, इसका मैं स्वागत करता हूं।

मैं अपने जीवन में सामाजिक कार्यकर्ता रहा हूं और आर्यसमाजी होने के नाते इस क्षेत्र में थोड़ी बहुत जानकारी भी रखता हूं। जिस देश में बहिनों को अपनी रोटी के लिये, अपने जीवन-निर्वाह के लिये अपने शरीर को बेचना पड़े, वह सबसे ज्यादा बड़े कलंक की बात उस देश पर है। उससे ज्यादा बड़ा कलंक नहीं हो सकता है। मैं समझता हूं कि आजादी के बाद पहला कर्त्तव्य था कि हमारी सरकार इस कलंक को भारत के माथे से दूर करती, इस पर पूर्ण प्रतिबन्ध लगाना चाहिये था। लेकिन आज भी अधूरा, लंगड़ा विधेयक लाया जाता है और इस बात को मान कर चल रहे हैं कि वेश्याओं पर पूर्णतया प्रतिबंध नहीं लगाया जा सकता और इस प्रकार की भावना आज सरकारी बैंचों से आती है तो मैं समझता हूं कि यह भारतीय संस्कृति के सर्वथा विपरीत आवाज है जो कि हमें सुनने को मिली कि इस पर पूर्णतया प्रतिबंध नहीं लगाया जा सकता जो कि लगाना चाहिये था।

मेरी दृष्टि में बहिनें सामाजिक कुरीतियों के कारण वेश्यालयों में जाती हैं। यहां पर बाल-विवाह हो रहे हैं, यहां विधवाओं के विवाह होते नहीं, यहां दहेज की कुप्रथा है, जन्मगत जांत-पांत आदि इन सामाजिक कुरीतियों से विवश होकर ये बहिनें कुपथ पर जाती हैं, और कोई कारण क्या हो सकता है इनके जाने का। बाल विवाह के कारण 5, 5 और 10, 10 साल की विधवाएं रहती हैं।

माननीय मंत्री बंगाल से आते हैं, उन्हें तो काफी ज्ञान होगा 0 साल से, 15 साल तक की बहुत विधवाएं हैं, उनका कोई स्थान समाज में नहीं है, कोई सम्मान नहीं है वह शादी और विवाहों में शामिल नहीं हो सकतीं। अगर वे किसी पर्व में चली जायें, तो उसको पाप माना जाता है। अगर उन में लज्जा होती है, तो वे घर से निकल कर मथुरा, वृंदावन या काशी चली जाती हैं, नहीं तो उनके लिए एक मार्ग था---वेश्यालय में जाना, और अगर किसी विधर्मी की शरण मिल जाये, तो वहां चली जाती हैं।

इस का दूसरा बड़ा कारण है गरीबी, निर्धनता। निर्धनता के कारण लोग-बाग बहनों को ले जाते हैं। आज भी---आजादी के तीस साल बाद भी--हमार जो सब से गरीब भाई ट्राइबल एरिया में रहते हैं, चाहे वह केरल हो, महाराष्ट्र, मध्य प्रदेश या उड़ीसा हो, लोग उन की लड़कियों को प्रलोभन के बल पर, उन की गरीबी का नाजायज फायदा उठा कर, ले आते हैं और बाकायदा गाय-भैंस और बकरियों की तरह बाजार में उन की बिक्री हो रही है। और केवल भारतीय बाजार में ही नहीं, भारतवर्ष की नारी विदेशों के बाजार में भी बेची जा रही है, इससे ज्यादा शर्म की बात हमारे लिए क्या होगी? बम्बई और हैदराबाद में विदेशी धनी लोग अपनी थैलियां ले कर जाते हैं, शादी का ड्रामा होता है, और लड़कियों को कहीं ले जा कर विदेशों में बेचा जाता है। लड़कियों को केरल से सीधे यूरोप में ले जाया जाता है। हम ने सरकार से कई बार कहा है कि वह यह पता लगाने के लिए कमीशन नियुक्त करे कि वे लड़कियां कहां जा रही हैं। नौकरी के नाम पर, परमिट ले कर, लड़कियों को यहां से एक्सपोर्ट किया जा रहा है। जिस देश की लड़कियां बाहर बिकें, उस देश में इस प्रकार का लंगड़ा-लूला विधेयक आये, यह देख कर मुझे हार्दिक वेदना हुई है। रूलिंग पार्टी का सदस्य होने के नाते मैं इस विधेयक की भावना का समर्थन कर रहा हूं। इस की भावना तो अच्छी है, सरकार का इरादा तो है, लेकिन वह इरादा पूरा हो सकेगा, मुझे इस में संदेह है।

समाचारपत्रों में बयान आये हैं कि देहरादून से आगे तो बाकायदा लड़कियां बिकती हैं। वेश्याओं के दलाल वहां जाते हैं और लड़कियों को खरीद कर ले आते हैं। क्या सरकार को इन बातों की जानकारी नहीं है? अगर सरकार को इस बात की जानकारी नहीं है, और साधारण सामाजिक कार्यकर्त्ताओं को जानकारी है, तो मैं समझता हूं कि सरकार की मशीनरी में दोष है, और उस दोष का सुधार सब से पहले होना चाहिए।

अभी बम्बई की एक कहानी सामने आई है कि इस देश में कुछ गिरोह घूम रहे हैं, जो सड़क पर खेलती हुई लड़कियों को उठा कर ले जाते हैं, बम्बई में उन को घर में पालते हैं और नौजवान होने पर वे लड़कियां बाजार में बिक्री के लिए चली जाती हैं, जैसे हरियाणा से छोटे बछड़े को ले जाते हैं और बड़ा होने पर, उसको बेच देते हैं। इस प्रकार जिन लड़कियों का किडनैपिंग होता है, वे सब वेश्यालयों में चली जाती हैं।

देश में अब नये वेश्यालय बने हैं, क्या सरकार को उनका ज्ञान है? डिफेंस कालोनी, फ्रैंड्स कालोनी, बड़ी बड़ी पोश कालोनीज में लोगों ने बाकायदा मकान किराये पर लिए हुए हैं। वहां पर भले घरों की लड़कियों को बहका बहका कर लोग ले जाते हैं और वह लोग जो अपने को सो-काल्ड नेता, सो-काल्ड धनी या समाज के बड़े भारी अगुवा कहलाते हैं वह वहां जाते हैं। यह सब जानकारी पुलिस को है, पेपर्स में यह बात आ रही है। तो आप इन नये वेश्यालयों का क्या करेंगे? हिन्दुस्तान टाइम्स में एक बार काल-गर्ल्स के बारे में निकला। आप को जानकारी होगी काल-गर्ल्स के बारे में। कालेज की लड़कियां होती हैं, बाकायदा यह कहा जाता है कि विशेष फोन नम्बर पर उन को काल कीजिए और होटल में बुला लीजिए। वहां से बाकायदा संकेत मिलता है कि फलां रंग की साड़ी पहने होगी और उस की यह ड्रेस होगी। काल गर्ल का काम करने वाली उन लड़कियों से प्रेस रेप्रेजेन्टेटिव्ज ने बाकायदा इंटरव्यू लिया कि तुम को यह शौक क्यों है? कुछ ने कहा कि गरीबी के कारण वह ऐसा करती हैं। कालेज का खर्च अदा नहीं कर सकती, इसलिए वह काल गर्ल बनीं। कुछ ने कहा कि हम शौक से बनीं। हम बड़े घर की लड़कियां हैं, हमें पैसे की कमी नहीं, लेकिन हमें शौक है नये नये लड़कों से मिलने का। इस प्रकार से ये काल गर्ल्स वेश्याओं का कार्य कर रही हैं।

एक जानकारी और दे दूं आप को। बड़े बड़े होटलों में पैसे वाले जिन्होंने ब्लैक मार्केटिंग का पैसा जमा किया है, कमरे रिजर्व कर के रखते हैं और वहां पर ले जाते हैं लड़कियों को। हिन्दुस्तान टाइम्स में एक बार निकला था---सेकेंड वाइव्ज। मंत्री महोदय जानते हैं यह सेकेंड वाइव्ज कौन हैं? दिल्ली में सेकेंड वाइफ स्टेनों के नाम पर प्राइवेट सेक्रेटरी के नाम पर लोग रखे हुए हैं। बेचारी गरीब घरों की लड़कियां मजबूर हो कर चली जाती हैं ....

श्री महो लाल (बिजनौर) : त्यागी जी, गरीबों को अपमानित मत करो।

श्री ओम प्रकाश त्यागी : यही हो रहा है। मैं यही कह रहा हूं कि मजबूरी में ये लड़कियां जा कर वहां काम करती हैं। .... (**व्यवधान**)... जरा एक मिनट ठहरिए, मैंने जीवन निकाल दिया है इसी में।

मैं यह कहना चाहता हूं कि जो ये कारण हैं इन कारणों को दूर किए बिना सरकार इस दोष को खत्म नहीं कर सकती।

[श्री ओम प्रकाश त्यागी]

मेरे एक भाई ने अभी कहा कि लड़कियों की डाक्टरी होनी चाहिए। इस के मानी कि आप वेश्याओं को स्वीकार करें और फिर उन की डाक्टरी करें लेकिन जो वहां जाते हैं उन की डाक्टरी हो या नहीं हो? मैं एक बात आप से जानना चाहूंगा। अगर कोई लड़की वेश्या का काम करती हुई पकड़ी जाय तो काननन उस को दंड देने की बात आप ने कही हैं। लेकिन मैं देख नहीं पाया हूं, अगर कोई है तो बता दीजिएगा, जो लोग वहां वेश्याओं के पास जाते हैं उन के लिए विधान में कहीं कोई सजा है? मेरी जानकारी में उन के लिए कोई सजा नहीं है। जब तक आप जाने वाले को सजा नहीं देंगे, जो वहां जा कर हमारी बहनों के साथ नाजायज फायदा उठाते हैं, उन को सजा नहीं देंगे तब तक आप का कानून अधूरा है और लंगड़ा है। जिसे गरीबी के कारण या और सामाजिक कारणों से, इस आर्थिक ढांचे के कारण से अपना शरीर बेचना पड़ा उसी को सजा और उस ब्लैक मार्केटियर को नहीं जो वहां गया है? इस कानून में उस को डबल सजा होनी चाहिए ताकि वहां जाने वाला ही न रहे। न रहेगा बांस न बजेगा बांसुरी।

तीसरी बात कहना चाहता हूं, जो विदेशों में लड़कियां जा रही है और वहां पर जा कर बिक्री हो रही हैं वेश्याओं के नाम पर, जो वहां वेश्याओं का काम कर रही हैं, रखैल के रूप में रह रही हैं, उस पर विदेश मंत्रालय के साथ मिले कर प्रतिबंध लगाइए और जो लड़कियां जा चुकी हैं नौकरी के नाम पर उन के बारे में जाँच कमीशन बिठाइए, उन की जाँच कीजिए, उन से पूछिए कि आप के साथ क्या व्यवहार हो रहा हैं? वास्तव में नौकरी के लिए आई हैं या और कोई चीज है?

एक बात और कहूंगा। सामाजिक रेवोल्यूशन के लिए आप ने कानून तो बनाए हैं लेकिन हमारे यहां एक दहेज की प्रथा है। मैं एक उदाहरण देना चाहता हूं। नाम नहीं लूंगा। एक हमारी बहन यहीं दिल्ली में पथभ्रष्ट हो कर के एक आदमी के साथ भाग गई। दिल्ली में बड़ा हल्ला मचा क्यों कि दोनों अलग अलग धर्मों के थे। मैं ने उस बहन से जा कर पूछा कि बहन, तुम क्यों आ गई? उस ने कहा कि त्यागी जी, हिन्दू जाति ने मुझे ठोकर मार कर निकाल दिया है। मैं यहां आ गई हूं, यह तो अच्छा है, नहीं तो मैं वेश्यालय में भी जा सकती थी। उस ने बताया, मेरे बाप की तीन लड़कियां थीं। तीनों पढ़ी लिखी, एम ए पास, लेकिन जब शादी की बात आए तभी दहेज मांगा जाता था। देने को नहीं था। मेरी बड़ी बहन कुंवारी रह गई, छोटी कुंवारी रह गई। मैं ने सोच लिया कि मेरी भी शादी होगी नहीं, बाप बुड्ढा हो गया, तो मैं ने यह आदमी चुन लिया। मैं ने समझ लिया कि हिन्दू धर्म में मेरे लिए स्थान नहीं है, मैं विवश होकर चली गई। आपने दहेज प्रथा के खिलाफ कानून बनाया है लेकिन आपने उसको कागिनजेबल आफेन्स क्यों नहीं बनाया ताकि पुलिस ऐक्शन ले सके। जबतक जन्मगत जातियां बनी हुई हैं तब तक उन्हें अच्छे वर नहीं मिलेंगे। अन्तर्जातीय विवाह होने चाहिए। इस सम्बन्ध में आपने क्या कानून बनाया है? इसी तरह से बाल विवाह को रोकने के लिए क्या आपके पास कोई कानून है? आप नौकरियों के लिए प्रलोभन के रूप में और क्वालिफिकेशंस के साथ यह क्वालिफिकेशन भी जोड़ दीजिए कि जिसने अन्तर्जातीय विवाह किया होगा उसको सेलेक्ट किया जायेगा तो कुछ वर्षों के अन्दर ही जन्मगत जातियां अपने आप ही समाप्त हो जायेंगी। क्या आप इस बात के लिए तैयार हैं? राजस्थान में आज भी एक साथ सौ सौ बच्चों को गोद में बिठाकर शादियां की जा रही हैं। इसलिए मंत्रीजी को चाहिए कि वे ला-मिनिस्टर के साथ बैठकर इन बातों को कागिनजेबल आफेन्स बनायें और कुछ लोगों को जेल में भेजे। आज तक न तो कोई आदमी दहेज के नाम पर जेल गया और न बाल विवाह के लिए जेल भेजा गया। इसलिए जब तक यह सामाजिक कुरीतियां हैं तबतक इस समस्या का समाधान नहीं होगा।

मैं कहना चाहता हूं कि यदि आप वैश्यावृत्ति को रोकना चाहते हैं तो जिस प्रकार से आपने हरिजनों तथा आदिवासियों के लिए नौकरी में परसेंटेज रखा है उसी प्रकार से गरीब बहनों के लिए आप परसेंटेज निश्चित करें ताकि वे अपना शरीर बेचने के बजाये नौकरी करके अपने पैरों पर खड़ी हो सकें। वैश्यावृत्ति को रोकने का यह सही तरीका है।

अन्त में मै आपको धन्यवाद देता हूं कि आप यहां पर यह बिल लाये और मुझे अपने दिल के विचारों को उपस्थित करने का अवसर दिया। मैं इस बिल की भावनाओं का समर्थन करता हूं पर मैं चाहता हूं कि आप पुन: सोच विचार कर तथा कारणों की जांच करके बाद में ऐसा विधेयक लायें जिससे कि वैश्यावृत्ति का कलंक इस देश से मिट सके। इन शब्दों के साथ मैं आपको पुन: धन्यवाद देता हूं।

डा० रामजी सिंह (भागलपुर): सभापति महोदया, मंत्री महोदय ने बताया है कि भारतवर्ष मे वैश्यावृति प्राचीन है। उन्होंने देवदासी प्रथा का भी वर्णन किया है। मुझे स्मरण है कि 1956 में जब यह विधेयक इसी महान सदन में विचार के लिए आया था तब उस समय के गृह मंत्री दातार साहब ने कहा था कि संविधान में भी पेशे का हक है इसलिए इसको रोका नहीं जा सकता है। लगता है कि जब कोई मंत्री बन जाते हैं तब वे इतिहास और संविधान की दुहाई देने लग जाते हैं। मैं यह बात बहुत कष्ट से कह रहा हूं, क्रोध से नहीं।

अभी आपने भारतीय संस्कृति का उल्लेख किया है। इस ऐक्ट का नाम है—सप्रेशन आफ इम्मारल ट्रेफिक ऐक्ट—यानी अंग्रेजी में सीता (SITA)।

सीता के सम्बन्ध में बाल्मीकि रामायण में है, रावन ने कहा था :

'पंच दास्य : सहस्रानि सदा स्थास्यति समुखे ।'

हे सीता, पांच हजार दासियां तुम्हारी चरण सेवा करेंगी, तुम हमारे सामने आ जाओ लेकिन उन्होंने स्वीकार नहीं किया था । यह बात तो रामायण काल की है ।

वैदिक युग में महाराज अश्वपति के यहां ऋषि आये लेकिन उन्होंने भोजन करना अस्वीकार कर दिया । अश्वपति जी को कहना पड़ा कि महाराज, मेरे राज्य में न कोई मद्यपी है, न कोई व्यभिचारी है और न कोई व्यभिचारिणी है :

मे स्तेती जनपदे न कदर्या न मद्यप : नाना-हिताग्निर्नाविद्वान् स्वैरी स्वैरिणी कुत : ?

तब कहीं जाकर उन्होंने भोजन किया । आज हम यहां कहते हैं कि वैश्यावृत्ति बन्द नहीं हो सकती है । यह अपने आत्म-पराजय का द्योतक है । अभी हाल में हमारे प्रधान मंत्री जी ने, जो सचमुच में सात्विकता के प्रतीक हैं, 11 नवम्बर को कहा था—PM promises all help to fight prostitution.

लगता है, शिक्षा मंत्री जी ने उन के उस वक्तव्य को नहीं देखा । उन्होंने कहा था—हमारे यहां तीन बीमारियां हैं—एक है "वैश्या-वृत्ति" दूसरी है—ड्रग (Drag) और तीसरी है—मद्य-पान । ये तीनों बीमारियां हमारे सामाजिक स्वास्थ्य को ध्वस्त कर रही हैं । जब तक इन तीनों को हम समाप्त नहीं करेंगे-भारतवर्ष में न कोई सात्विक राजनीति का प्रादुर्भाव हो सकता है और न धार्मिक अर्थ-शास्त्र का प्रादुर्भाव हो सकता है । इसी लिये उन्होंने अपने वक्तव्य में इन पर जोर दिया है ।

अभी हमारे त्यागी जी ने जिन विचारों को यहां प्रकट किया—मैं उन जैसा समाज सुधार का साधक तो नहीं हूं, लेकिन उन्होंने जो बातें कही हैं—वे बहुत महत्वपूर्ण हैं—

"Delhi graduate among four call girls held—the girls used to visit luxury restaurants where after picking up "customers" for Rs. 200 or so, each, they took them to guest houses for a "pleasure trip". One of the call girls who belongs to a well-to-do family of a Tis Hazari court official, told the police that she could be booked on telephone, too."

यह हिन्दुस्तान टाइम्स कहता है और जैसा उन्होंने कहा—यह ठीक ही है कि सचमुच में गरीबी को ही बदनाम न किया जाय ।

यह आगरा का समाचार है—जो जनता सरकार के समय का है—

"40 call-girls held at Agra—The local police today claimed to have arrested about 40 call-girls after raiding nearly 15 different houses situated in posh localities and thickly populated areas."

दातार साहब जब इस विधेयक को पहली बार सदन में लाये, तब उन्होंने कहा था—"एक रेड में 140 छोटी बच्चियों का उद्धार किया गया ।" उस समय की सदस्या श्रीमती सुभद्रा जोशी ने उन को धन्यवाद दिया था ।

सभापति महोदया, सचमुच में यह जो सवाल है, बहुत गहरा है, बहुत गंभीर है—इसी लिये मैं आप से प्रार्थना कर रहा हूं, आक्रोश में नहीं कह रहा हूं—कि इस अधकचरे विधेयक को थोड़ा ठीक कीजिये, इस को प्रवर समिति को भेजिये, ताकि वह पता लगा सके कि इसके क्या-क्या कारण हैं । आज जब हमारे प्रधान मंत्री जी कह रहे हैं कि सामाजिक स्वास्थ्य को बिगाड़ने का एक कारण वैश्यावृत्ति है, तो उस के लिये म जल्दबाजी में इस अधकचरे बिल को पास करें—यह उचित नहीं है । अभी हमारे एक माननीय मित्र कह गये कि यह जनता सरकार है—मैं उन से कहना चाहता हूं कि यह अभिशाप तो जनता सरकार के पहले से चला आ रहा है, लेकिन यह देश तो अपना है—हम सब को मिल कर इन अभिशापों को दूर करना है ।

एक और समाचार है—

Export of Kerala girls—year 1969; Concern over sex racket in hotels—Indian girls for Arab flesh-pots—7-9-1970 Sex for sale—

इन समाचारों की ओर आप का ध्यान आकृष्ट करने का मेरा यही उद्देश्य है कि यह कितनी लज्जा की बात है—जिस देश में हम स्त्रियों का इस प्रकार से सम्मान करते हैं—

"यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवता ।"

वहां इस तरह की घटनायें हों, यह कितने दुख की बात है ।

मैं एक दो समाचार आप को और सुनाना चाहता हूं

Prostitution increasing—1972. Trafficking in Adivasis girls—Indian Express 4-4-1971. call Attention in Lok Sabha.

इस पर काल-एटेन्शन भी आया था ।

Call to abolish system of licensed prostitution—Francois Pignier, President of the International Abolitionist Federation.

[डा० रामजी सिंह]

ये सारी बातें मैंने इस लिये कही हैं कि हमारे माननीय मंत्री जी इन पर बड़ी गंभीरता से विचार करें कि किन-किन कारणों से यह होती हैं। अभी उन्होंने कहा कि जो इन्टरनेशनल कन्वेन्शन हुई थी--उस में कहा गया था--इस के कारणों पर प्रकाश डालते हुए श्रीमती हावल-टामस ने कहा--सचमुच में वैश्यावृत्ति के दो कारण हैं--एक तो बेरोजगारी और दूसरे छिपी हुई गरीबी। हम ऊपर से सूखी हंसी, नीलामी हंसी हंसते हैं, लेकिन भीतर का "गृह" गरीबी मे पड़ा रहता है। Mrs. Howell Thomas (UK) criticised Street offences Act also.

और भी बहुत सारी बातें है। मि० इमाकू कीमूरा, जो जापान के हैं, उन्होंने कहा है कि जापान में जहां 1959 में 18,555 वेश्याएं थीं, वहां 1971 में उनको कम करके 5,073 कर दिया है। मुझे सुन कर बहुत अफसोस हुआ कि जब हमारे शिक्षा मंत्री जो ने यह कहा कि जिस निर्वाचन क्षेत्र से वे आते हैं, वहां 40,000 वेश्याएं हैं। यह देश का दुर्भाग्य है कि जो वेश्यावृत्ति के खिलाफ विधेयक लावें, उनके निर्वाचन क्षेत्र में 40,000 वेश्याएं हैं लेकिन इसमें उनका दोष नहीं है। यह तो हमारी परम्परा का दोष है।

इसी तरह से मि० मार्सल सेकूटू ने जो एमेच्योर प्रोस्टीट्यूशन हो रहा है, उसके बारे में बहुत लेमेंट किया है और त्यागी जी ने ठीक ही कहा है कि आज जो वेश्यावृत्ति हो रही है, उसके अनेक रूप हैं, जिस तरह से भगवान के अनेक रूप होते हैं। वेश्या तो उसको कहते हैं जो पैसे के लिए अपने शरीर को बेचती है लेकिन इसके अलावा "सोलीसिटिंग" भी है, जिसमें किसी आदमी को आकर्षित किया जाता है। श्री राजा राम शास्त्री ने बताया है--मैं उनके भाषण को देख रहा था--कि जब वे फ्रांस में जा रहे थे, तो सड़कों के किनारे फ्रांस में स्त्रियां आकर्षित कर रही थीं। इस तरह से यह सोलीसिटिंग भी चलता है। "एनटीसिंग" भी दलाल की सहायता से होता है। "ब्रोथल्स" की बात आपने कही है और इसको इस विधान के आर्टीकल 3(1) में पेनेल आफेंस किया है लेकिन "नाइट क्लब्स" को छोड़ दिया है। दिल्ली तो सचमुच में पाप की जननी है और यहां पर जो "नाइट क्लब्स" हैं, वहां पर "काल गर्ल्स" होती है और बड़े बड़े होटलों में काल गर्ल्स होती हैं। इसकी जांच होनी चाहिए और जब प्रवर समिति में यह विधेयक जाएगा, तो इन चीजों पर चर्चा होगी। "नारी निकेतन" में भी व्यभिचार के केन्द्र होते हैं। वहां जा कर भी देखने की आवश्यकता है कि क्या करना है और क्या होना चाहिए।.... (व्यवधान)....

इसी तरह से और भी बातें हैं जैसे "सिड्यूसिंग गर्ल्स" और त्यागी जी ने भी "इम्पोर्टिंग वीमैन फार प्रोस्टीट्यूशन" की बात कही है हालांकि इसको पीनेल आफेंस क्लाज 5 में किया गया है।

एक चीज और है और वह यह है कि धर्म के नाम पर व्यभिचार हो रहा है। आचार्य रजनीश बहुत बड़े विद्वान हैं और हमारी तरह दर्शन के अध्यापक हैं। उन्होंने कहा "फ्री लव कम फ्री सैक्स"। मैं ने जो फोटो देखे हैं, उनको देखा है और अगर भारतवर्ष की सरकार उसको बर्दाश्त करती है, तो इस देश से नैतिकता खत्म हो जाएगी। धर्म के नाम पर भी सैक्स होता है और वे सैक्सुअल आर्गी करते हैं। तो ये सब चीजें होती हैं।

कुछ लोग कहते हैं कि रूस में भी ऐसा होता है। जी, नहीं। मैं किसी को दोष नहीं देना चाहता हूं। हमारे लोगों ने जा कर इसके बारे में पूछा है। रूस की महिलाएं भी यूनेस्को में आई थीं। उनसे जब इनके बारे में पूछा गया, तो उन्होंने यह कहा कि हमारे यहां इस तरह की समस्या नहीं है।

"I also discussed this mater with the lady member from Russia, but they all told me that they have no problem about prostitution."

श्री राजा राम शास्त्री ने यह भी कहा है कि चीन और रूस का उन्होंने भ्रमण किया था और वहां पर उन्होंने वेश्यावृत्ति नहीं पाई। अगर रूस और चीन इस तरह की बात कर सकते हैं तो भारत तो एक धर्म प्रधान देश है और नारी की प्रतिष्ठा करने वाला देश है, क्या वह इस बात को नहीं कर सकता? ऐसा सोचना कि यहां पर यह नहीं हो सकता, बहुत गलत बात है और इस पर बहुत गहराई से विचार करने की जरूरत है।

मैं यह भी कहना चाहता हूं कि इस संबंध में जो एक एडवाइजरी कमेटी बनी थी, उस की रिपोर्ट को भी आप देखें।

Report of the Advisory on Social and Moral Hygiene इस की जो सिफारिशें हैं, उन को भी ध्यान में रखना चाहिए। उसमें कहा गया है:

"Supression of brotherls meant that the evil of prostitution had spread all over the cities, for, the inmates of the houses, which in the old days were located in certain recognised streets, had now set up their establishments in other parts of the city. Through this diffusion a new class of prostitutes had developed—undeclared, clandestine, on whom the police authorities could have no check".

इस को भी आप देखिये और पुलिस के अगर लड़कियों को पकड़ कर लाने के घंटे आप ने निर्धारित न किये तो कहीं ऐसा न हो कि रक्षक ही भक्षक बन जाएं। यह भी सोचने की बात है।

Encyclopaedia of Social Sciences says, in Vols. XI-XII, page 559:

"The city has not only concealed the supply but increased the demand. The breach of home ties and the anonymity of city life with its absence of the restraining check of neighbour's opinion, combined with low wages and loneliness, conduce to meretricious association rather than to marriage. Prostitution is not a disease of the social organisation; it is only a symptom of the disease"

उसी तरह से एन्साइक्लोपीडिया ब्रिटानिका में भी इसके बारे में चर्चा हुई है। इन सब बातों को बहुत गहराई से देखने की जरूरत है। उसमें कहा है--

"But today prostitution is essentially an urban problem and the vast size of modern cities makes clandestine prostitution so easy that the licensed houses held only a small proportion of the total number. What proportion it is impossible to say, the estimates freely made are mere guesses".

इस संबंध में एन्साइक्लोपिडिया अमेरिका ने तो कमाल कर दिया है जिसमें कहा गया है--

"Is prostitution diminishing?" Yes and no.

"It is reported that the percentage of American males frequenting prostitutes after World War II is almost precisely the same as after World War I. But it is also said that the frequency of contact with prostitutes is reduced. The reduced frequency is accounted for at least in part by extra-marital intercourse with non-prostitutes—with 'amateurs'."

"Some 69 per cent. of the total White male population, it is reported, ultimately has some experience with prostitutes."

क्या यही हम भारत को बनाना चाहते हैं ?

'सिन एण्ड साइंस' (Sin and Science) एक किताब है। उसको भी आप देखें उसमें क्या लिखा है--

95 per cent American soldiers are susceptible to syphillis and gonorrhea.

ये सारी समझने की बातें हैं और इन पर गहराई से सोचने की जरूरत है। सभापति महोदया, हम तो चाहेंगे कि इस की अहमियत को देखते हुए हमें इस पर बहुत गहराई से सोचना चाहिए। हमारी सरकार ने जिस प्रकार से नैतिकता की दिशा में कदम बढ़ाया है और चार वर्षों में देश से मद्यपान को निष्कासित करने की जरूरत को समझा है उसी तरह से हमें इस दिशा में भी तेजी से बढ़ने की जरूरत है। इस काम को हम अच्छी तरह से प्रवर समिति में ला कर ही और गहराई से विचार कर ही कर सकेंगे।

सभापति महोदया, हमारे भूतपूर्व कानून मंत्री श्री गोखले ने यह कहा था कि--

Harsh economic realities are the cause of prostitution.

केवल कानून बना देने से ही यह नहीं होगा। मैं भी मानता हूं कि यह बात ठीक है। यह एक आर्थिक समस्या भी है। इस संबंध में श्री एन० डी० राव ने कहा था--

Laws cannot eradicate prostitution.

हमें इन सब बातों को समझना चाहिए और समझ कर ही इस दिशा में पग उठाने चाहिएं। इसके उन्मूलन के लिए जितनी गहराई से विचार होना चाहिए वह नहीं हो रहा है इस संबंध में डा० के० सी० कंधारी ने कहा था--

There is inter-connection between prostitution and venereal diseases.

अगर हम आज देश में इस वेश्यावृत्ति को नहीं रोकेंगे तो एक दिन समूचा देश वी० डी० का अस्पताल बन जाएगा। इसलिए यह बहुत आवश्यक है। डी० आई० जी० पाण्डे ने कहा है--

Social protest only way to eradicate prostitution.

सोशल प्रोटेस्ट आजकल नहीं है। गांवों में तो सोशल प्रोटेस्ट है लेकिन यहां नहीं है। इसी से ब्रिज आफ होम टाइज भी हो रहा है। हम को सोचना होगा कि कैसे हम सोशल प्रोटेस्ट को डवलप कर सकते हैं।

इसलिए मैं आप से निवेदन करूंगा कि ये सारे कारण हैं जिनकी हमें जानकारी होनी चाहिए। गरीबी और बेरोजगारी का एक कारण है, सामाजिक परिस्थिति सरा कारण है। धार्मिक कारण अलग है। मैं तो यह भी कहना चाहता हूं कि एक पत्नी के जीवित

[डा० रामजी सिंह]

रहते हुए दूसरी पत्नी को रखना भी वेश्यावृत्ति है। इस बात पर भी क्रांतिकारी ढंग से सोचने की जरूरत है।

एक बात इस संबंध में मैं यह भी कहना चाहता हूं कि आज जो हमारे आपस के संबंध टूटने हैं. शहरों में जो सूनापन होता है वह भी इसके कारण होता है। इसलिए इस बात को करने के लिए हमें बहुत गहराई से सोचना होगा और इसके उपाय भी सोचने होंगे। इस बुराई को मिटाने के लिए हमें आर्थिक उपाय करना होगा। क्या केवल कानन बना देने से ही इसे हम कर सकते हैं?

इसलिए मैं अपनी ओर से और सदन की ओर से शिक्षा मंत्री जी से कहूंगा कि इस पर जल्दीबाजी करने की कोई जरूरत नहीं है। कोई आसमान नहीं टूट रहा है, कोई विदेशी आक्रमण नहीं हो रहा है। मैं उन से आग्रह करूंगा कि सारे सदन की भावना को ध्यान में रखते हुए और इस विधेयक की अहमियत को देखते हुए इसे प्रवर समिति को भेजा जाए। हमारे शिक्षा मंत्र जी स्वयं सात्विक व्यक्ति हैं, हमारे प्रधान मंत्री जी भी सात्विक व्यक्ति हैं। मुझे आशा है कि वे हमारे आग्रह को मानेंगे और इसको प्रवर समिति में ले जायेंगे। मैं सुझाव देना चाहता हूं कि इसको एक प्रवर समिति के सुपुर्द कर दिया जाए, जहां पर इस समस्या के सभी पहलुओं पर गम्भीर सोच विचार हो सके और फिर इसको सदन में रखा जा सके। अभी त्यागी जी ने कहा है कि यह एक कचरा विधेयक है। इसको समग्रता प्रदान करने की जरूरत है। जनता पार्टी सात्विकता की राजनीति पर खड़ी है। देश को सात्विकता प्रदान करने के लिए वह कृत संकल्प भी है। इस वास्त यह बहुत जरूरी है कि इसको प्रवर समिति के सुपुर्द किया जाए, यही मेरा अंतिम आग्रह मंत्री महोदय से है।

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip): I will speak in my mother tongue—Bengali.

*The Government of India had introduced a Bill to prevent trafficking in women in 1956 and it was enforced in the year 1958. Since then nearly 20 years have passed but according to official and non-official reports the problem of prostitution practised openly or secretly has not abated in any way. In fact there has been deterioration in the situation. During the 30 years of Congress rule not only the economic condition of our country deteriorated but there was a steep fall in social and moral values too. The status of women in the society is the yard stick to assess the prevailing economic condition in a society. The progress of the society is determined by the rights and the status enjoyed by the women folk in that socity. It is indeed matter of deep regret that during the 31 years after the independence of the country the prestige and status of women in India far from being elevated has been going down steadly. Mr. Chairman Sir, I would like to substantiate my point by quoting a few lines from page 94 of the Report of the Committee of Status of Women who had gone into the matter in detail. The Committee had observed and I quote:

"Prostitution represents the exploitation of the poor by the rich and of women by men. If women have really to reach the level of equality with men, society should be in a position to ensure economic, social and psychological security for the traditionally exploited women folk. Prostitution is the worst form of women's exploitation and inequality."

"What must be emphasised is the growing commercialization in the exploitation of women and girls. While the urbanization process and industrialisation with its accompanying evils, particularly socio-economic insecurity, poor living conditions, etc., are important forces for the increase of prostitution in recent years, this profession like any other, operates on a commercial basis according to the law of demand and supply. The growing incidence of prostitution in metropolitan cities and urban areas is an indication of the growing demand on the one hand and poverty on the other. Some sociologists have emphasised the role of economic factors, such as poverty, low wages, lack of gainful employment, partial or complete unemployment are contributory factors that constrain helpless women to embrace prostitution."

*The original speech was delivered in Bengali.

Today the Government have introduced the Suppression of Immoral Traffic in Women and Girls (Amendment) Bill with a view to stopping prostitution in the country. We would no doubt extend our support to this Bill but I will join other members of this House to say that the present Bill is not at all adequate. Once again I will refer to the said Report wherein it has been said, "There is a suppression of Immoral Traffic in Women and Girls Act 1956—1970. The Act aimed at the suppression of commercialised vice and not at the penalisation of the individual prostitute, or prostitution itself."

I would like to say as has already been said by Dr. Ramji Singh that in India attempts are only being made to suppress the problem of commercial vice but I must say to emphasise that it is not at all sufficient to meet the great menace. So long even one women of our country is forced to take to prostitution—whatever be the reason for the same—be it poverty or unemployment it would be the greatest stigma on the women folk and a matter of great shame for men, and we all have to hang our heads in shame as long as the evil continues in our country. The Constitution of India provides for equal rights for women and the Parliament has also passed some legislation to establish the rights of women legally. But despite all these efforts there has been no real improvement in the status of women of our country. We may pass a legislation but it will remain a piece of paper or a few dead letters on the Statute Book, if the prevailing social conditions are not conductive to its successful implementation. This is what has exactly happend in India. Mention has already been made about the necessity of liberating the women who have become victims of immoral traffic. The problem is to rehabilitate them in social life, to give them proper treatment, offer them vocation and above all to rehabilitate them and bestow upon them the pride and prestige of a family life. But under the social structure of our country, I am afraid, it will not be possible to achieve these objectives. A little while ago Dr. Ramji Singh was referring to the social set-up in Soviet Union. It is known to all that in all the class, societies, that is, in all capitalist countries of the world like America, Britain, France, Italy etc. the evil of prostitution not only exists but it is thriving day by day. As contrasting to this in all the Socialist countries the evil has been eradicated completely. In fact, 1/3rd area of the world (under socialist rule) prostitution does not exist. It is but natural therefore that the women of the capitalist countries are eagerly awaiting to see when socialism will usher in their country because only with advent of socialism will end prostitution and the ills that go with it. In China, prostitution was in vogue for hundreds of years but with the advent of the Communist regime the evil has been eradicated completely. The practice of "Yellow Card" has gone for ever from China. Shri Vayalar Ravi and others have referred to about the age-old social tradition of prostitution prevailing in our country. From their talks it appears as if prostitution is a necessary evil and we have to put up with it. But I differ entirely with them. The Socialist countries of the world has proved that such a "Necessary evil" can also be eradicated fully and completely and if it can be done there why can't we do it in our own country. Sir, I have already said how the "Yellow Card" has disappeared from China. I would like to give a very decent example, that of Vietnam. South Vietnam has gained independence for the last 3 years and within this short period of time Vietnam have successfully ended the practice of prostitution in whole country. If we look closely to the problem and the way they were tackled then we will find that all these socialist countries were able to achieve their objective because they first eliminated the causes that compelled women and girls to take to prostitution. They are able to create equal job opportunities for women,

[Smt. Bibha Ghosh Goswami]

ensured equal status for women in society and assured full dignity for her in their own country and thereby they were able to give birth to a new society. In our country nearly 80 per cent of the population is living below the poverty line. The light of education has failed to lit up the dark remote corners of the country; and people are suffering from acute unemployment. The incidence of unemployment in the case of Indian woman is very acute and the situation is worsening day by day. According to the published figures in 1961 28 per cent of the women population of our country was engaged in gainful employment but this figure was reduced to 11.8 per cent in 1971. To put it in figures during 1971 out of a women population of 26.40 crores only 3.13 crores had jobs and the rest 23.17 crores had no jobs for them. Not only the job opportunity in our country is little or negligible for women but there is a steady fall in their status too. The mortality rate of women in India is more than that of men.

If we glance through the figures for the last 20 years we will find that the women—men ratio is also falling. As against 1000 men there are only 932 women in our country. The story is the same in the sphere of education where the progress of education for boys is more than that of the girls. The unemployment situation in rural India has assumed a frightful position. According to the available reports about unemployed women in India there were about 30 lakh women who were completely unemployed, those who were half employed numbered 1.52 crores and those who were nearly unemployed were 1.76 crores. These figures glaringly show the extent of poverty that is prevalent in our country and, where poverty is so acute, where opportunity for employment is so meagre it is but natural that traders of women flesh in the cities will take advantage of the situation and exploit the poor girls and entire them to take to prostitution. The evil of dowry continues unabated in our country. And this has given further fillip to the problem of prostitution. In fact the twin evils of dowry and prostitution are thriving side by side. Women in our country has been reduced to a commodity. She can be sold and purchased and the village labourer has to pay to buy a bride for himself. I would like to quote from the Status Committees Report to show how economic conditions are compelling the village girls to take to prostitution. The Committee has observed and I quote:

"Prostitution is the only way open to women to earn a livelihood for the family. No stigma is attached to the women if she brings wealth or income from prostitution to her natal or conjugal home. A recent study of the immoral Trafficking in women from the Purola Block of Uttarkashi, district, (U.P.) reveals that a large number of girls from the lower socio-economic communities go in for prostitution. In 1969, 45 women had entered and remained in this profession for 3 years. It was estimated that about approximately 500 families were dependent on this profession on account of extreme poverty. 60 per cent of girls from Rewain area were operating in Delhi and 77 agents were engaged in procuring women for prostitution. The causes for prostitution were the high bride price and consequent indebtedness of the couple who were forced to work as bonded labour. The girl was then compelled to earn money to free the family from this debt through prostitution. In other cases, a man from a higher caste may pay bride price and contract a marriage with one or more girls of a poor family and take her to Delhi and sell her into the trade."

"Large number of prostitutes also come from a group of women who have been deserted or abandoned by husbands and have no other source of income or employment open for them."

About Calcutta the report has said:

"According to the Commissioner of Police, Calcutta, a large number of middle class families are surviving on

income from prostitution, in the absence of alternative avenues of income. A number of these women are educated and quite a few are even graduates." I am remained of what an old prostitute of Uttarkashi had said to the group surveying problem of prostitution. In fact this issue was raised in the House a couple of years ago. The old prostitute had said that it would be impossible to prevent the girls of landless labour familiess from taking to prositution and the only thing that can keep the young girls at home is the green blooming fields. In other words as long as the village landless do not own land or have their means of livelihood their women would always be tempted or compelled to come to the cities to take up prostitution as their vocation. If we are really serious to eradicate the evil of prostitution from our country then instead of trying to approach the problem superficially we have to search for the roots of the matter and destroy them completely. Unfortunately the present economic structure of our society is so fashioned that it creates compelling circumstances for women to take to prostitution. The situation can be remedied only when we are able to restore to the exploited and the neglected masses of our country their rightful place in the society, give them the ownership of land and a right to work. The entire economic setup of the society is to be restructured and we have to bring an end to the monopoly control over land and industry which is prevailing in our country today. When every common man of our country—the poor and the exploited—get a right to work then the lot of women folk will improve along with improvement in the condition of the general masses. (*Interruptions*) The signs of struggle by exploited masses for their own liberation are already visible. More and more women are coming forward to take part in this struggle to put forward their claims for work, for land for equal rights and for equal wages for equal work. They are struggling to create a new vista where the Indian society will lead itself, step by step towards the creation of a socialist society where every women will have right to engage in socially productive work, where the Indian women will gain a right to sacred motherhood real or potential only then commercial trafficking in women will come to an end and Indian women will breath fresh air free from bondage and will be able to lead a life beautiful and socially useful.

MR. CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 22, 1978/Agrahayana 1, 1900 (Saka).

GMGIPND—M—3010 LS—4478—20-12-78—880.